

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF PUBLIC ENTERPRISES**

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**LOK SABHA  
UNSTARRED QUESTION NO. 3443  
TO BE ANSWERED ON THE 16<sup>th</sup> DECEMBER, 2024**

**Eligibility Condition for Getting CSR Funds**

**3443. Dr. T Sumathy Alias Thamizhachi Thangapandian:  
Thiru D M Kathir Anand:**

Will the Minister of FINANCE be pleased to state:

- (a) whether the CPSUs have imposed very strict eligibility conditions to comply with such as AAA Ratings for getting CSR funds from such CPSUs and as a result only few have access to CSR funds and most of the CSR funds are being utilised only in constituencies of Union Ministers and Members of the ruling dispensation; and
- (b) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a) and (b) : Corporate Social Responsibility (CSR) activities of corporates including Central Public Sector Enterprises (CPSEs), are governed in terms of provisions of Section 135 of Companies Act, 2013. In terms of these provisions, CSR Committee of the Board shall inter alia formulate and recommend the CSR policy to the Board and monitor the CSR policy of the company from time to time. These provisions also provide that CSR policy includes guiding principles for selection, implementation and monitoring of activities as well as formulation of annual action plan and the manner of execution of such projects or programmes.

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